the following sub-section shall be substituted,
immediately following section 2
by subsection 2 of the Union
Act, 1951, the Central Government hereby extends to the
Territory of Delhi, the Punjab Excise (East Punjab Amendment) Act, 1949
(As extended to the Union Territory of Delhi), subject to the following modifications,
namely:
MODIFICATIONS
1. In section 1,—
(i) for sub-section (2), the following sub-section shall be substituted,
namely:
“(2) It extends to the whole of the Union territory of Delhi.”;
(ii) sub-section (3) shall be omitted.
2. Sections 2 and 4 shall be omitted.
3. In section 3, for the words “the said Act”, the words and brackets “the
Punjab Excise Act as in force in the Union territory of Delhi (hereinafter referred to as the said Act)” shall be substituted.
4. In section 7, clause (i) shall be omitted.

ANNEXURE
THE PUNJAB EXCISE (EAST PUNJAB AMENDMENT) ACT, 1949 AS
EXTENDED TO THE UNION TERRITORY OF DELHI

East Punjab Act No. XII of 1949

An Act further to amend the Punjab Excise Act (1 of 1914).

It is hereby enacted as follow:

1. Short title, extent and commencement.—(1) This Act may be called the
(2) It extends to the whole of the Union territory of Delhi.
(3) Omitted.
2. Amendment of section 24 of the Punjab Excise Act (1 of 1914).—Omitted.
3. Amendment of section 27 of the Punjab Excise Act (1 of 1914).—In sub-sec­
tion (1) of section 27 of the Punjab Excise Act as in force in the Union territory
of Delhi (hereinafter referred to as the said Act), for the words “any person”
the words “any man not below the age of twenty-five years”, shall be substituted.
4. Amendment of section 29 of the Punjab Excise Act (1 of 1914).—Omitted.
5. Amendment of section 30 of the Punjab Excise Act (1 of 1914).—For sec­tion
30 of the said Act, the following shall be substituted:

Prohibition of employment of men under the age of 25 years and of
women.

No person who is licensed to
sell any liquor or intoxicating
drug for consumption on his
premises shall, during the hours
in which such premises are kept
open for business, employ or
permit to be employed, either
with or without remuneration,
any man under the age of 25
years or any woman in any part
of such premises in which such
liquor or intoxicating drug is con­sumed by the public.”
6. Amendment of section 61 of the Punjab Excise Act (I of 1944).—In sub-section (1) of section 61 of the said Act, for the words “two years”, the word “three years” shall be substituted.

7. Amendment of section 62 of the Punjab Excise Act (I of 1914).—In section 62 of the said Act,—

(i) Omitted.

(ii) in clause (b) the words “child under the age of sixteen years” the words “man under the age of twenty-five years” shall be substituted.

P. N. KAUL, Dy. Secy.